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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO. 448 OF 2013**  
**CUTTACK, THIS THE 16<sup>TH</sup> DAY OF JULY, 2013**

CORAM  
**HON'BLE SHRI A.K. PATNAIK, MEMBER (JUDL.)**  
**HON'BLE SHRI R.C.MISRA, MEMBER (ADMN.)**

.....  
Anirudha Mallick,  
Aged about 35 years,  
S/o Late Sahadeba Mallick,  
At/PO- Ratnagiri, Dist. Jajpur  
At present working as a Casual Worker at Ratnagiri,  
Archaeological Survey of India site  
(Horticulture Division-IV),  
AT/PO- Ratnagiri, Dist. Jajpur, Odisha

.....Applicant  
Advocate(s) ..... M/s. B.P.B.Bahali, B.Rout.

**VERSUS**

Union of India represented through

1. The Secretary,  
Ministry of Culture, Govt. of India,  
Shastri Bhawan, New Delhi-110001.
2. Director General,  
Archaeological Survey of India,  
Janapath, New Delhi -110011.
3. Chief Horticulturist,  
Archaeological Survey of India,  
Eastern Gate, Taj Mahal,  
Agra, 282001, Utter Pradesh.
4. Dy. Superintending Horticulturist,  
Archaeological Survey of India, Division-IV,  
Satyanagar, Bhubaneswar-07,  
Dist-Khurda, Odisha.

..... Respondents  
Advocate(s)..... Mr. L.Jena.

**ORDER (ORAL)**

**MR. A.K.PATNAIK, MEMBER (JUDL.):**

Heard Mr. B.P.B.Bahali, Ld. Counsel for the applicant, and Mr. L. Jena, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, on whom a copy of this O.A. has already been served.

2. The applicant has filed this instant O.A. under Section 19 of the Administrative Tribunals Act for a direction to Respondents to consider his

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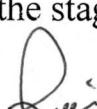
case for grant of 1/30<sup>th</sup> status to him and extend all other benefits. Mr. Bahali, Ld. Counsel for the applicant, brought to our notice the representation addressed to Respondent No.2, i.e. Director General, Archaeological Survey of India, by the applicant on 04.01.2013 ventilating his grievance but till date no response has been received from the said Respondent No.2.

3. Mr. L. Jena, Ld. ACGSC, has no immediate instruction regarding status of the representation so made by the applicant on 04.01.2013.

4. Having heard Ld. Counsel for the parties, without entering into the merits of this case, we dispose of this O.A. at the stage of admission itself by directing Respondent No.2 to consider the representation made by the applicant, if it is still pending, and pass a reasoned and speaking order and communicate the same to the applicant within a period of 60 days from the date of receipt of this order. However, if in the meantime, representation has already been considered then the result thereof be communicated to the applicant within two weeks from the date of receipt of this order.

5. Copy of this order, along with paper book be transmitted to Respondent No. 2 and 3 at the cost of the applicant, for which Mr. Bahali, Ld. Counsel for the applicant, undertakes to deposit the postal requisites by 19.07.2013.

6. With the aforesaid observation and direction, the O.A. stands disposed of at the stage of admission itself.

  
MEMBER (Admn.)

  
MEMBER (Judl.)